

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SAHELI EXPORTS PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Saheli Exports Private Limited
2. Date of Incorporation of Corporate Debtor	01/07/2004
3. Authority under which Corporate Debtor is incorporated/registered	RoC-Chennai
4. Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U40102TN2004PTC053614
5. Address of the registered office and principal office (If any) of Corporate Debtor	New No.25/Old No.10, Sir Madhavan Nair Road, Mahalingapuram, Nungambakkam, Chennai - 600 034.
6. Insolvency commencement date in respect of Corporate Debtor	21/03/2022 (Order pronounced on 21/03/2022 and the order was received through email on 23/03/2022)
7. Estimated date of closure of Insolvency Resolution Process	17/09/2022
8. Name and the registration number of the Insolvency Professional acting as Interim Resolution Professional	Ramasamy Shanmuggam, IBBI Reg No. IBBI/PA-001/IP-P00811/2017-2018/11378
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board.	No.207, 1st Floor, Thirukumaran Building, Near Kalyan Silks, 11F, Mettur Road, Erode - 638 011. email id : shanmuggam@yahoo.co.in shanmuggamr@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	No.207, 1st Floor, Thirukumaran Building, Near Kalyan Silks, 11F, Mettur Road, Erode - 638 011. email id : shanmuggam@yahoo.co.in shanmuggamr@gmail.com
11. Last date for submission of Claims	06/04/2022 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a Class (Three names for each class)	1. N. A. 2. N. A. 3. N. A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link : N.A. (b) Physical Address : N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. Saheli Exports Private Limited vide their order dated 21/03/2022.

The creditors of M/s. Saheli Exports Private Limited are hereby called upon to submit their claims with proof on or before 06/04/2022 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Ramasamy Shanmuggam

Interim Resolution Professional

Date : 24-03-2022

Place : Erode

IBBI Reg. No. IBBI/PA-001/IP-P00811/2017-2018/11378



R. Shanmuggam